

Title: Papers laid on the Table by Minister/members.

THE MINISTER OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI T.R. BAALU): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Inland Waterways Authority of India, Noida, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Inland Waterways Authority of India, Noida, for the year 2007-2008.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library. See No. LT 10713/09)

(3) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mumbai Port Trust, Mumbai, for the year 2007-2008.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mumbai Port Trust, Mumbai, for the year 2007-2008.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library. See No. LT 10714/09)

(5) (i) A copy of the Annual Accounts (Hindi and English versions) of the Cochin Port Trust, Cochin, for the year 2007-2008, together with Audit Report thereon.

(ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Cochin Port Trust, Cochin, for the year 2007-2008.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library. See No. LT 10715/09)

(7) A copy of the Inland Waterways Authority of India (Amendment) Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R. 858(E) in Gazette of India dated the 15th December, 2008, under Section 36 of the Inland Waterways Authority of India Act, 1985.

(Placed in Library. See No. LT 10716/09)

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI SONTOSH MOHAN DEV): I beg to lay on the Table a copy of the Public Enterprises Survey, 2007-2008 (Volumes I to III) (Hindi and English versions).

(Placed in Library. See No. LT 10717/09)

THE MINISTER OF OVERSEAS INDIAN AFFAIRS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VAYALAR RAVI): Sir, I beg to lay on the Table—

MR. SPEAKER: I have not called you.

...(Interruptions)

MR. SPEAKER: Now, you can lawfully place it.

SHRI VAYALAR RAVI: I beg to lay on the Table a copy of the Notification No. S.O. 36(E) (Hindi and English versions) published in

Gazette of India dated the 6th January, 2009 specifying the rights, mentioned therein, to which the persons registered as the overseas citizen of India under Section 7A of the Citizenship Act, 1955 issued under sub-section (1) of Section 7B of the said Act.

(Placed in Library. See No. LT 10718/09)

जल संसाधन मंत्रालय में राज्य मंत्री (श्री जयप्रकाश नारायण यादव) : अध्यक्ष महोदय, प्रो, सैफुद्दीन सोज की ओर से, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ -

(1) कंपनी अधिनियम, 1956 की धारा 619क की उपधारा (1) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)-

(एक) वेपकोस लिमिटेड [पहले जिस का नाम वॉटर एंड पावर कन्सल्टेंसी सर्विसेज (आई) लिमिटेड था], नई दिल्ली के वर्ष 2007-2008 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण।

(दो) वैपकोस लिमिटेड [पहले जिस का नाम वॉटर एंड पावर कन्सल्टेंसी सर्विसेज (आई) लिमिटेड था, नई दिल्ली का वर्ष 2007-2008 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library. See No. LT 10719/09)

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (DR. M.S. GILL): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi National Institute of Youth Development, Sriperumbudur, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi National Institute of Youth Development, Sriperumbudur, for the year 2007-2008.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library. See No. LT 10720/09)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Medical Council of India, New Delhi, for the year 2007-2008.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Medical Council of India, New Delhi, for the year 2007-2008, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Medical Council of India, New Delhi, for the year 2007-2008.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library. See No. LT 10721/09)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 2007-2008.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 2007-2008, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Medical Research, New Delhi, for the year 2007-2008.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (Placed in Library. See No. LT 1072209)
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 2007-2008.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (Placed in Library. See No. LT 10723/09)
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Naturopathy, Pune, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Naturopathy, Pune, for the year 2007-2008.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (Placed in Library. See No. LT 10724/09)
- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 31 of the Cigarettes and other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003:-
- (i) The Prohibition of Smoking in Public Places Rules, 2008 published in Notification No. G.S.R. 417(E) in Gazette of India dated the 30th May, 2008.
- (ii) The Cigarettes and other Tobacco Products {Packaging and Labelling (Amendment) Rules}, 2008 published in Notification No. G.S.R. 693(E) in Gazette of India dated the 29th September, 2008.
- (iii) The Cigarettes and other Tobacco Products {Packaging and Labelling (Amendment) Rules}, 2007 published in Notification No. G.S.R. 633(E) in Gazette of India dated the 29th September, 2007.
- (iv) The Cigarettes and other Tobacco Products (Packaging and Labelling) Rules, 2008 published in Notification No. G.S.R. 182(E) in Gazette of India dated the 15th March, 2008.
- (10) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (Placed in Library. See No. LT 10725/09)
- (11) A copy of the Notification No. S.O. 2814(E) (Hindi and English versions) published in Gazette of India dated the 28th November, 2008, containing corrigendum to the Notification No. G.S.R. 693(E) dated the 29th September, 2008, under Cigarettes and other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (Placed in Library. See No. LT 10726/09)
- (13) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (i) Statement regarding Review by the Government of the working of the Hindustan Latex Limited, Thiruvananthapuram, for the year 2007-2008.
- (ii) Annual Report of the Hindustan Latex Limited, Thiruvananthapuram, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (Placed in Library. See No. LT 10727/09)
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the New Delhi Tuberculosis Centre, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the New Delhi Tuberculosis Centre, New Delhi, for the year 2007-2008.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (Placed in Library. See No. LT 10728/09)
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Lala Ram Sarup Institute of Tuberculosis and Respiratory Diseases, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lala Ram Sarup Institute of Tuberculosis and Respiratory Diseases, New Delhi, for the year 2007-2008.
- (Placed in Library. See No. LT 10729/09)
- (18) A copy of the Annual Report (Hindi and English versions) of the Jansankhya Sthirata Kosh (National Population Stabilisation Fund), New Delhi, for the year 2007-2008, alongwith Audited Accounts.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (Placed in Library. See No. LT 10730/09)
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Health and Family Welfare, New Delhi, for the year 2007-2008.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (Placed in Library. See No. LT 10731/09)
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Voluntary Health Services, Chennai, for the year 2007-2008.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Voluntary Health Services, Chennai, for the year 2007-2008, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Voluntary Health Services, Chennai, for the year 2007-2008.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (Placed in Library. See No. LT 10732/09)
- (24) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 20 of the Dentists Act, 1948:-
- (i) The Dental Council of India Post Graduate Diploma Course Regulations, 2008 published in Notification No. DE-130-2007 in Gazette of India dated the 8th August, 2008.
 - (ii) The Dental Council of India Dental Hygienists Course Regulations, 2008 published in Notification No. DE-54-2007 in Gazette of India dated the 20th August, 2008.
 - (iii) The Dental Council of India Dental Mechanics Course Regulations, 2008 published in Notification No. DE-54-2007 in Gazette of India dated the 20th August, 2008.

- (iv) The Dental Council of India Post Graduate Diploma Course Regulations (Dental Materials), 2008 published in Notification No. DE-130-2007 in Gazette of India dated the 27th August, 2008.

(Placed in Library. See No. LT 10733/09)

- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Post-Graduate Teaching and Research in Ayurveda, Jamnagar, for the year 2007-2008, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Post-Graduate Teaching and Research in Ayurveda, Jamnagar, for the year 2007-2008.

- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.

(Placed in Library. See No. LT 10734/09)

- (27) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 2007-2008, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Ayurveda, Jaipur, for the year 2007-2008.

- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.

(Placed in Library. See No. LT 10735/09)

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI K.H. MUNIYAPPA): I beg to lay on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956 :-

- (i) S.O. 1515(E) published in Gazette of India dated the 23rd June, 2008 regarding acquisition of land for construction of Grade Separator at Koyambedu Junction, in Koyambedu and Arumbakkam villages of Egmore-Nungambakkam Taluk in the State of Tamil Nadu.
- (ii) S.O. 1568(E) published in Gazette of India dated the 26th June, 2008 regarding acquisition of land for construction of Chennai By-Pass (Phase-II) connecting National Highway Nos. 4 and 5 in the State of Tamil Nadu.
- (iii) S.O. 1633(E) published in Gazette of India dated the 8th July, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 7 (Salem-Karur Section) in the State of Tamil Nadu.
- (iv) S.O. 1638(E) published in Gazette of India dated the 9th July, 2008 making certain amendments in the Notification No. S.O. 1943(E) dated the 15th November, 2007.
- (v) S.O. 1642(E) published in Gazette of India dated the 9th July, 2008 making certain amendments in the Notification No. S.O. 1902(E) dated the 12th November, 2007.
- (vi) S.O. 1643(E) published in Gazette of India dated the 9th July, 2008 making certain amendments in the Notification No. S.O. 115(E) dated the 21st January, 2008.
- (vii) S.O. 1644(E) published in Gazette of India dated the 9th July, 2008 making certain amendments in the Notification No. S.O. 1738(E) dated the 10th October, 2006.
- (viii) S.O. 1648(E) published in Gazette of India dated the 10th July, 2008 regarding acquisition of land for building

(widening/four-laning, etc.), maintenance and operation of National Highway No. 46 (Krishnagiri-Ranipet Section) in the State of Tamil Nadu.

- (ix) S.O. 1650(E) published in Gazette of India dated the 10th July, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 67 (Extn.) in the State of Tamil Nadu.
- (x) S.O. 1731(E) published in Gazette of India dated the 21st July, 2008 making certain amendments in the Notification No. S.O. 1582(E) dated the 22nd September, 2006.
- (xi) S.O. 1733(E) published in Gazette of India dated the 21st July, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 67 (Thanjavur-Tiruchirappalli Section) in the State of Tamil Nadu.
- (xii) S.O. 1749(E) published in Gazette of India dated the 22nd July, 2008 regarding acquisition of land for building (widening), maintenance and operation of National Highway No. 47, including construction of bypasses (Salem-Coimbatore Section) in the State of Tamil Nadu.
- (xiii) S.O. 1877(E) published in Gazette of India dated the 30th July, 2008 making certain amendments in the Notification No. S.O. 497(E) dated the 13th March, 2008.
- (xiv) S.O. 1878(E) published in Gazette of India dated the 30th July, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 4 in the State of Tamil Nadu.
- (xv) S.O. 2055(E) published in Gazette of India dated the 18th August, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 67 (Karur-Coimbatore Section) in the State of Tamil Nadu.
- (xvi) S.O. 2069(E) published in Gazette of India dated the 19th August, 2008 making certain amendments in the Notification No. S.O. 1436(E) dated the 11th June, 2008.
- (xvii) S.O. 2087 (E) published in Gazette of India dated the 22nd August, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 45 (Trichy-Dindigul Section) in the State of Tamil Nadu.
- (xviii) S.O. 2136 (E) and S.O. 2137(E) published in Gazette of India dated the 29th August, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of different stretches of National Highway No. 45B (Madurai-Aruppukottai-Thoothukkudi Section) in the State of Tamil Nadu.
- (xix) S.O. 2138(E) published in Gazette of India dated the 29th August, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 45 (Trichy-Dindigul Section) in the State of Tamil Nadu.
- (xx) S.O. 2139(E) and S.O. 2140(E) published in Gazette of India dated the 29th August, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of different stretches of National Highway No. 66 (Pondicherry-Tindivanam Section) in the State of Tamil Nadu.
- (xxi) S.O. 2177(E) published in Gazette of India dated the 10th September, 2008 making certain amendments in the three Notifications, mentioned therein.
- (xxii) S.O. 2178(E) published in Gazette of India dated the 10th September, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 67 (Thanjavur-Tiruchirappalli Section) in the State of Tamil Nadu.
- (xxiii) S.O. 2183(E) published in Gazette of India dated the 10th September, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 45 (Tindivanam-Villupuram-Tiruchirappalli Section) in the State of Tamil Nadu.
- (xxiv) S.O. 1564(E) published in Gazette of India dated the 26th June, 2008 regarding acquisition of land for building

(four-laning), maintenance and operation of National Highway No. 68 (Salem-Ulundurpet Section) in the State of Tamil Nadu.

- (xxv) S.O. 1625(E) published in Gazette of India dated the 7th July, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 46 (Krishnagiri-Ranipet Section) in the State of Tamil Nadu.
- (xxvi) S.O. 1632(E) published in Gazette of India dated the 8th July, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 7 (Madurai-Kanniyakumari Section) in the State of Tamil Nadu.
- (xxvii) S.O. 1640(E) published in Gazette of India dated the 9th July, 2008 regarding acquisition of land for building (four-laning), maintenance and operation of National Highway No. 68 (Salem-Ulundurpet Section) in the State of Tamil Nadu.
- (xxviii) S.O. 1641(E) published in Gazette of India dated the 9th July, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 67 (Thanjavur-Tiruchirappalli Section) in the State of Tamil Nadu.
- (xxix) S.O. 1732(E) published in Gazette of India dated the 21st July, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 67 (including Bypasses) (Trichy-Karur Section) in the State of Tamil Nadu.
- (xxx) S.O. 1734(E) published in Gazette of India dated the 21st July, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 67 (Thanjavur-Tiruchirappalli Section) in the State of Tamil Nadu.
- (xxxi) S.O. 1750(E) published in Gazette of India dated the 22nd July, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 7 (Madurai-Kanniyakumari Section) in the State of Tamil Nadu.
- (xxxii) S.O. 1837(E) published in Gazette of India dated the 24th July, 2008 regarding acquisition of land for building (four-laning), maintenance and operation of National Highway No. 46 (Krishnagiri-Ranipet Section) in the State of Tamil Nadu.
- (xxxiii) S.O. 1870(E) published in Gazette of India dated the 29th July, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 67 (Thanjavur-Tiruchirappalli Section) in the State of Tamil Nadu.
- (xxxiv) S.O. 1885(E) published in Gazette of India dated the 30th July, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 7 (Bangalore-Salem-Madurai Section) in the State of Tamil Nadu.
- (xxxv) S.O. 1886(E) published in Gazette of India dated the 30th July, 2008 making certain amendments in the Notification No. S.O. 299(E) dated the 12th February, 2008.
- (xxxvi) S.O. 1895(E) to S.O. 1897(E) published in Gazette of India dated the 31st July, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of different stretches of National Highway No. 45B (Madurai-Aruppukottai-Thoothukkudi Section) in the State of Tamil Nadu.
- (xxxvii) S.O. 1898(E) published in Gazette of India dated the 31st July, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 45 (Trichy-Dindigul Section) in the State of Tamil Nadu.
- (xxxviii) S.O. 1899(E) published in Gazette of India dated the 31st July, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 45 (Trichy-Karur Section) in the State of Tamil Nadu.

- (xxxix) S.O. 2723(E) published in Gazette of India dated the 25th November, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 45 (Trichy-Dindigul Section) in the State of Tamil Nadu.
- (xl) S.O. 2725(E) published in Gazette of India dated the 25th November, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 67 (Trichy-Karur Section) in the State of Tamil Nadu.
- (xli) S.O. 2735(E) published in Gazette of India dated the 26th November, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 67 (Karur-Coimbatore Section) in the State of Tamil Nadu.
- (xlii) S.O. 2811(E) published in Gazette of India dated the 28th November, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 45 (Tindivanam-Viluppuram-Tiruchirappalli Section) in the State of Tamil Nadu.
- (xliii) S.O. 2830(E) and S.O. 2831(E) published in Gazette of India dated the 2nd December, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of different stretches of National Highway No. 45 (Trichy-Dindigul Section) in the State of Tamil Nadu.
- (xliv) S.O. 2836(E) published in Gazette of India dated the 3rd December, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 45B (Tiruchirappalli-Viralimalai-Madurai Section) in the State of Tamil Nadu.
- (xlv) S.O. 2837(E) published in Gazette of India dated the 3rd December, 2008 regarding acquisition of land for building (four-laning), maintenance and operation of National Highway No. 45 (Tindivanam-Viluppuram-Tiruchirappalli Section) in the State of Tamil Nadu.
- (xlvi) S.O. 2917 (E) published in Gazette of India dated the 17th December, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 47 (Salem-Coimbatore Section) in the State of Tamil Nadu.
- (xlvii) S.O. 2914(E) published in Gazette of India dated the 17th December, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 7 (Salem-Karur Section) in the State of Tamil Nadu.
- (xlviii) S.O. 2915(E) published in Gazette of India dated the 17th December, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 7 (Bangalore-Salem-Madurai Section) in the State of Tamil Nadu.
- (xlix) S.O. 2916(E) published in Gazette of India dated the 17th December, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 7 in the State of Tamil Nadu.
- (l) S.O. 2918(E) published in Gazette of India dated the 17th December, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 67 (Thanjavur-Tiruchirappalli Section) in the State of Tamil Nadu.
- (li) S.O. 3002(E) and S.O. 3003(E) published in Gazette of India dated the 31st December, 2008 regarding acquisition of land for building (four-laning), maintenance and operation of different stretches of National Highway No. 68 (Salem-Ulundurpet Section) in the State of Tamil Nadu.
- (lii) S.O. 11(E) published in Gazette of India dated the 2nd January, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 67 (Trichy-Karur Section) in the State of Tamil Nadu.
- (liii) S.O. 2369(E) published in Gazette of India dated the 3rd October, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 45B (Madurai-Aruppukottai-Thoothukkudi Section) in the State of Tamil Nadu.

- (liv) S.O. 2444(E) published in Gazette of India dated the 14th October, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 45 (Tindivanam-Villupuram-Tiruchirappali Section) in the State of Tamil Nadu.
- (lv) S.O. 2464(E) published in Gazette of India dated the 17th October, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 45B (Tiruchirappali-Viralimalai-Madurai Section) in the State of Tamil Nadu.
- (lvi) S.O. 2469(E) to S.O. 2471(E) published in Gazette of India dated the 17th October, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of different stretches of National Highway No. 45 (Trichy-Dindigul Section) in the State of Tamil Nadu.
- (lvii) S.O. 2474(E) published in Gazette of India dated the 17th October, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 47 (Salem-Coimbatore Section) in the State of Tamil Nadu.
- (lviii) S.O. 2475(E) published in Gazette of India dated the 17th October, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 7 (Salem-Karur Section) in the State of Tamil Nadu.
- (lix) S.O. 2507(E) published in Gazette of India dated the 23rd October, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 45 (Tindivanam-Villupuram-Tiruchirappalli Section) in the State of Tamil Nadu.
- (lx) S.O. 2508(E) published in Gazette of India dated the 23rd October, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 45 (Tindivanam-Villupuram-Trichy Section) in the State of Tamil Nadu.
- (lxi) S.O. 2521(E) published in Gazette of India dated the 24th October, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 66 (Puducherry-Tindivanam Section) in the State of Tamil Nadu.
- (lxii) S.O. 2522(E) published in Gazette of India dated the 24th October, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 45 (Trichy-Dindigul Section) in the State of Tamil Nadu.
- (lxiii) S.O. 2566(E) and S.O. 2567(E) published in Gazette of India dated the 31st October, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of different stretches of National Highway No. 7 (Bangalore-Salem-Madurai Section) in the State of Tamil Nadu.
- (lxiv) S.O. 2568(E) published in Gazette of India dated the 31st October, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 7 in the State of Tamil Nadu.
- (lxv) S.O. 2587(E) published in Gazette of India dated the 3rd November, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 45 (Tindivanam-Viluppuram-Tiruchirappalli Section) in the State of Tamil Nadu.
- (lxvi) S.O. 2599(E) published in Gazette of India dated the 5th November, 2008 making certain amendments in the Notification No. S.O. 2083(E) dated the 4th December, 2007.
- (lxvii) S.O. 2602(E) published in Gazette of India dated the 5th November, 2008 regarding acquisition of land for construction of Chennai Bypass (Phase-II) connecting National Highway Nos. 4 and 5 in the State of Tamil Nadu.
- (lxviii) S.O. 2603(E) published in Gazette of India dated the 5th November, 2008 regarding acquisition of land for construction of Chennai Bypass (Phase-II) connecting National Highway Nos. 4 and 5 in the State of Tamil Nadu.
- (lxix) S.O. 2724(E) published in Gazette of India dated the 25th November, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 45 (Trichy-Dindigul Section) in

the State of Tamil Nadu.

- (lxx) S.O. 2726(E) published in Gazette of India dated the 25th November, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 67 (Tiruchirappalli-Karur Section) in the State of Tamil Nadu.
- (lxxi) S.O. 2829(E) published in Gazette of India dated the 2nd December, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 7 (Madurai-Kanniyakumari Section) in the State of Tamil Nadu.
- (lxxii) S.O. 2884(E) and S.O. 2885(E) published in Gazette of India dated the 15th December, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of different stretches of National Highway No. 45B (Madurai-Aruuppukottai-Thoothukkudi Section) in the State of Tamil Nadu.
- (lxxiii) S.O. 2886(E) published in Gazette of India dated the 15th December, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 45B (Madurai-Aruuppukottai-Thoothukkudi Section) in the State of Tamil Nadu.
- (lxxiv) S.O. 2887(E) published in Gazette of India dated the 15th December, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 67 (Thanjavur-Tiruchirappalli Section) in the State of Tamil Nadu.
- (lxxv) S.O. 3004(E) published in Gazette of India dated the 31st December, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 7 (Salem-Karur Section) in the State of Tamil Nadu.
- (lxxvi) S.O. 3005(E) published in Gazette of India dated the 31st December, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 7 (Madurai-Kanniyakumari Section) in the State of Tamil Nadu.
- (lxxvii) S.O. 368(E) published in Gazette of India dated the 30th January, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 218 (Bijapur-Hubli Section) in the State of Karnataka.
- (lxxviii) S.O. 209(E) published in Gazette of India dated the 20th January, 2009 regarding rates of fee to be recovered from users of Tarihal Road Interchange on Hubli-Dharwad Bypass on National Highway No. 4 in the State of Karnataka.
- (lxxix) S.O. 2950(E) published in Gazette of India dated the 22nd December, 2008 regarding rates of fee to be recovered from users of bridge across Kali River on Panjim-Mangalore Section of National Highway No. 17 in the State of Karnataka.
- (lxxx) S.O. 367(E) published in Gazette of India dated the 30th January, 2009 regarding acquisition of land for building/construction, maintenance and operation of Kodungallur Bypass (Chandappura-Kottappuram) on National Highway No. 17 in the State of Kerala.
- (lxxxi) S.O. 201(E) published in Gazette of India dated the 20th January, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 31, including construction of bypasses, in the State of Assam.

(Placed in Library. See No. LT 10736/09)

- (2) A copy of the Notification No. S.O. 413(E) (Hindi and English versions) published in Gazette of India dated the 6th February, 2009 entrusting (Bharatpur-Mahua-Jaipur Section) of National Highway No. 11 in the State of Rajasthan to the National Highways Authority of India issued under Section 11 of the National Highways Authority of India Act, 1988.

(Placed in Library. See No. LT 10737/09)

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN): I beg to lay on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Central Information Commission, New Delhi, for the year 2006-2007, under sub-section (4) of Section 25 of the Right to Information Act, 2005.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library. See No. LT 10738/09)

- (3) A copy of the Indian Administrative Service (Pay) Third Amendment Rules, 2008 (Hindi and English versions) published in Notification No. 20(E) in Gazette of India dated the 12th January, 2009 under sub-section (2) of Section 3 of the All India Services Act, 1951.

(Placed in Library. See No. LT 10739/09)

MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PAWAN KUMAR BANSAL): On behalf of Shri S.S. Palanimanickam, I beg to lay on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income Tax Act, 1961 :-
 - (i) The Income-tax (Fourth Amendment) Rules, 2009 published in Notification No. S.O. 220(E) in Gazette of India dated the 21st January, 2009, together with an explanatory memorandum.
 - (ii) The Income-tax (First Amendment) Rules, 2008 published in Notification No. S.O. 50(E) in Gazette of India dated the 8th January, 2008, together with an explanatory memorandum.
 - (iii) The Industrial Park Scheme, 2008 published in Notification No. S.O. 51(E) in Gazette of India dated the 8th January, 2008, together with an explanatory memorandum.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item Nos. (ii) and (iii) of (1) above.

(Placed in Library. See No. LT 10740/09)

- (3) A copy of the Notification No. S.O. 2813(E) (Hindi and English versions) published in Gazette of India dated the 28th November, 2008 together with an explanatory memorandum making certain amendments in the Industrial Park Scheme, 2008, issued under sub-section (4) of Section 80-IA of the Income-tax Act, 1961.

(Placed in Library. See No. LT 10741/09)

- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 46 of the Wealth-tax Act, 1957:-

- (i) The Wealth-tax (First Amendment) Rules, 2009 published in Notification No. S.O. 379(E) in Gazette of India dated the 30th January, 2009, together with an explanatory memorandum.
- (ii) The Wealth-tax (Second Amendment) Rules, 2009 published in Notification No. S.O. 470(E) in Gazette of India dated the 13th February, 2009, together with an explanatory memorandum.

(Placed in Library. See No. LT 10742/09)

(5) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :-

- (i) G.S.R. 91(E) published in Gazette of India dated the 10th February, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1st March, 2002.
- (ii) G.S.R. 8(E) published in Gazette of India dated the 2nd January, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 103/2008-Cus., (N.T.) dated the 29th August, 2008.
- (iii) G.S.R. 9(E) published in Gazette of India dated the 2nd February, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 89/2005-Cus., dated the 4th October, 2005.

(Placed in Library. See No. LT 10743/09)

(6) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944 :-

- (i) G.S.R. 92(E) published in Gazette of India dated the 11th February, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 8/2003-C.E., dated the 1st March, 2003.
- (ii) G.S.R. 93(E) published in Gazette of India dated the 11th February, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-C.E., dated the 1st March, 2002.
- (iii) G.S.R. 883(E) published in Gazette of India dated the 24th December, 2008, together with an explanatory memorandum making certain amendments in the Notification No. 32/2005-C.E., dated the 17th August, 2005.

(Placed in Library. See No. LT 10744/09)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PAWAN KUMAR BANSAL): On behalf of Shri Jyotiraditya M. Scindia, I beg to lay on the Table:-

(1) A copy of the use of very low power remote cardiac monitoring radio frequency wireless medical devices, medical implant communication systems (MICS) or medical implant telemetry systems (MITS), and other such very low power medical radio frequency wireless devices or equipments (Exemption from Licensing Requirement) Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R. 673(E) in Gazette of India dated the 23rd September, 2008, under sub-section (4) of Section 7 of the Indian Telegraph Act, 1885 and sub-section (4) of Section 10 of the Indian Wireless Telegraphy Act, 1933.

(Placed in Library. See No. LT 10745/09)

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 2007-2008.

(ii) Annual Report of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library. See No. LT 10746/09)

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI S. REGUPATHY): On behalf of Shri Namo Narain Meena, I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the C.P.R. Environmental Education Centre, Chennai, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the C.P.R. Environmental Education Centre, Chennai, for the year 2007-2008.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library. See No. LT 10747/09)

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section(3) of Section 3 of the Environment (Protection) Act, 1986:-

(i) S.O. 2979(E) published in Gazette of India dated the 26th December, 2008, making certain amendments in the Notification No. S.O. 671(E) dated the 30th September, 1996.

(ii) S.O. 2674(E) published in Gazette of India dated the 18th November, 2008, constituting State Level Environment Impact Assessment Authority and the State Level Expert Appraisal Committee for the State of Orissa.

(Placed in Library. See No. LT 10748/09)

(4) A copy of the Notification No. S.O. 195(E) (Hindi and English versions) published in Gazette of India dated the 19th January, 2009, making certain amendments in the Notification No. S.O. 1533(E) dated 14th September, 2006 issued under Environment (Protection) Act, 1986.

(Placed in Library. See No. LT 10749/09)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PAWAN KUMAR BANSAL): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Insurance Regulatory and Development Authority, Hyderabad, for the year 2007-2008, alongwith Accounts under sub-section (3) of Section 20 of the Insurance Regulatory and Development Authority Act, 1999.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Insurance Regulatory and Development Authority, Hyderabad, for the year 2007-2008.

(Placed in Library. See No. LT 10750/09)

(2) A copy of the Notification No. F. No. IRDA/IAC/6/48/2008 (Hindi and English versions) published in Gazette of India dated the 9th January, 2009 appointing members, mentioned therein, as members of the Insurance Advisory Committee with effect from 26th December, 2008 issued under sub-section (1) of Section 25 of the Insurance Regulatory and Development Authority Act, 1999.

(Placed in Library. See No. LT 10751/09)

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI ANAND SHARMA): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Mass Communication, New Delhi, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Mass Communication, New Delhi, for the year 2007-2008.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library. See No. LT 10752/09)

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI S. REGUPATHY): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 2007-2008.

(ii) Annual Report of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library. See No. LT 10753/09)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Wildlife Institute of India, Dehradun, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wildlife Institute of India, Dehradun, for the year 2007-2008.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library. See No. LT 10754/09)

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Forest Management, Bhopal, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Forest Management, Bhopal, for the year 2007-2008.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library. See No. LT 10755/09)

